PUBLIC ANNOUNCEMENT UNDER REGULATION 3(1) AND 4 READ WITH REGULATION 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, (THE "SEBI (SAST) REGULATIONS" or "REGULATIONS") FOR THE ATTENTION OF THE SHAREHOLDERS OF

M/s. S.I. CAPITAL & FINANCIAL SERVICES LIMITED ("SICFSL"/"TARGET COMPANY"/"TC")

CIN: L67190TN1994PLC029151

Registered Office: 64, Montieth Road, Egmore, Chennai, Tamil Nadu- 600008 India. **Phone No.:** +91-44-28415438/39; Website: www.sicapital.co.in; Email Id: info@sicapital.co.in

OPEN OFFER FOR ACQUISITION OF UPTO 7,80,000 EQUITY SHARES, REPRESENTING 26.00% OF THE TOTAL PAID-UP /VOTING SHARE CAPITAL OF S.I. CAPITAL & FINANCIAL SERVICES LIMITED , ("HEREIN AFTER REFERRED TO AS "SICFSL"/ "TARGET COMPANY"/ "TC") BY SHAREWEALTH SECURITIES LIMITED (HEREIN AFTER REFERRED TO AS "ACQUIRER") , PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(1) AND 4 READ WITH REGULATION 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, (THE "SEBI (SAST) REGULATIONS" OR "REGULATIONS") .

On December 03,2018, the Acquirer has signed a share purchase agreement ("SPA") with the Sellers/Promoters (as mentioned in paragraph 4 below) of the target company to acquire 7,80,000 equity shares constituting 26.00% of the fully paid up equity share capital of the Target Company along with complete Control and Management of the Target Company. Consequently, the Acquirer shall acquire substantial shares/ voting rights along with complete control over the management of the Target Companyafter the successful completion of Open Offer.

This Public Announcement ("Public Announcement" or "PA") is being issued by Capital Square Advisors Private Limited ("Manager to the Offer") for and on behalf of the Acquirer to the equity shareholders of the Target Company excluding the parties to the SPA, persons acting in concert or deemed to be acting in concert with these parties ("Public Shareholders") pursuant to and in compliance with, amongst others, Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011

Definitions:

i. "Equity Shares"	Equity Shares means the fully paid up equity shares of the		
	Target Company of face value of Rs 10/- (Rupees Ten only)		
	each.		
ii. "Offer" or "Open Offer"	Offer means the open offer for acquisition of up to 7,80,000		
	(Seven Lakh Eighty Thousand) Equity Shares, representing		
	26.00% of the Paid Up Share Capital of the Target Company		
iii. "Offer Price"	Offer price has the meaning ascribed to such term in		
	paragraph 1(b).		
iv. "Offer Size"	Offer size has the meaning ascribed to such term in		
	paragraph 1(a).		
v. "Public Announcement" or "PA"	PA of the Open Offer by the Acquirer, made as per SEBI		
	(SAST) Regulations by Manager to the Offer on behalf of		
	Acquirer.		
vi. "Share Purchase Agreement" or	SPA dated December 03,2018 entered amongst the Acquirer		
"SPA"	and Sellers.		

1. Offer Details:

(a) Size	The Acquirer hereby makes this Open Offer to the Public Shareholders of the Target Company to acquire up to 7,80,000 fully paid up equity shares of face value of Rs 10/- (Rupee Ten only) each of the Target Company ("Equity Shares") Constituting 26.00% of the paid up equity share capital of the Target Company ("Offer Size").		
(b)Price/Consideration	The Offer Price of Rs 16/- (Rupees Sixteen Only) per Equity Share is Calculated in accordance with Regulation 8(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations") and subsequent amendments thereto.		
(c) Mode of Payment	The Offer Price is payable in cash in accordance with Regulation 9(1)(a) of		
	the SEBI (SAST) Regulations and subsequent amendments thereto.		
(d) Type of Offer	The Offer is a triggered offer made in compliance with Regulation 3(1) and		
	4 of the SEBI (SAST) Regulation and subsequent amendments thereto.		

2. Transaction which has triggered the Open Offer Obligations (Underlying Transaction):

Details of Underlying Transaction							
Types of Transac tion	Mode of Transaction (Agreement/ Allotment/	Shares / Voting Rights acquired/ proposed to be acquired		Total Consideratio n of shares / Voting	Mode of Payment (Cash/ Securities)	Regulation which has triggered	
(direct/ indirect	Market Purchase)	Number	% vis a vis total equity/ Voting Capital	Rights (VR) acquired (₹ In Lakh)			
Direct	Share Purchase Agreement	17,99,950	60.00	287.99	Cash	Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011	

3. Details of Acquirer/PACs:

Details	Acquirer		
Name of the Acquirer	Sharewealth Securities Limited		
Address	Door No. 20/232, Adiyat Lane, Poothole. P. O, West Fort, Thrissur-680004,		
Name(s) of persons in control/ promoters of Acquirer/ PAC where Acquirer is Company	Mr. Ramakrishnan Thandassery Balachandran, Mr. Anchery Ramanathan, Mr. Anchery Unnikrishnan, Dr. Anil Menon and Ms. Princy Chummar		
Name of the Group, if any, to which the Acquirer/PAC belongs to	Sharewealth group		
Pre Transaction shareholding Number % of total share capital	Nil		
Proposed shareholding after the acquisition of shares which triggered the Open Offer	17,99,950 Equity Shares constituting 60% of the total paid up equity share capital of the Target Company.		
Any other interest in the Target Company	Nil		

4. Details of Selling Shareholders (Together the "Sellers"):

	Part of Promoter	Details of shares / voting rights held by the selling shareholders			
Name of the Selling	group (Yes/ No)	Pre Transa	action	Post Transaction	
Shareholders		Number of Shares	%	Number of Shares	%
V A Kurien	Yes	7,56,010	25.20	ı	-
Sanjay Arjundas Wadhwa	Yes	2,55,300	8.51	-	-
Susie Abraham	Yes	1,78,700	5.96	-	-
Mary Rodrigues	Yes	65,200	2.17	-	-
Suzanne Venglet	Yes	7,340	0.25	-	-
Arjundas Pokardas Huf	Yes	5,000	0.17	-	-
Mohini A Wahdwa	Yes	5,000	0.17	-	-
Sanjay A Wadhwa Huf	Yes	4,200	0.14	-	-
Arjundas Pokardas	Yes	19,100	0.64	-	-
Southern Warehousing Co.	Yes	5,04,100	16.80	-	=
Total		17,99,950	60.00		-

5. Target Company:

(a) Name	S.I. CAPITAL & FINANCIAL SERVICES LIMITED	
(b) CIN	L67190TN1994PLC029151	
(c) Registered Office Address	64, Montieth Road, Egmore, Chennai, Tamil Nadu- 600008 India	
(d) Exchanges where listed	The Equity Shares of the Company is listed at BSE Limited.	
(e) Script Code	530907	
(f) Scrip ID	SICAPIT	

6. Other Details:

- (a) The DPS to be issued in accordance with Regulation 13(4) and 14(3) of the SEBI (SAST) Regulations, 2011 and subsequent amendments thereto shall be published by **December 10,2018**. The DPS shall, *inter alia*, contain details of the Offer including the detailed information of the Offer Price, detailed information on the Acquirer and Target Company, detailed reasons for the Offer, summary of key terms of the SPA, statutory approvals required for the Open Offer, details of financial arrangements, other terms and conditions to the Open Offer.
- (b) Completion of the Open Offer and the underlying transaction as envisaged under the SPA is subject to the satisfaction of certain conditions precedent as set out in the SPA. Subject to compliance with the SAST Regulations, the underlying transactions under the SPA referred to hereinabove may be completed prior to completion of the Open Offer.
- (c) The Acquirer undertakes that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations, 2011 and subsequent amendments thereto and that they have adequate financial resources to meet their obligations under the Offer. The Acquirer has made firm financial arrangements for financing the acquisition of the Offer Shares, in terms of Regulation 25(1) of the SAST Regulations.
- (d) The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations, 2011 and subsequent amendments thereto. The Open Offer is not a competing offer in terms of Regulation 20 of the SAST Regulations.
- (e) In this Public Announcement, all references to "₹" are references to the Indian Rupee.

(f) This Open Offer is subject to the terms and conditions mentioned in this Public Announcement, the DPS and the Letter of Offer that are proposed to be issued in accordance with the SAST Regulations.

Issued by the Manager to the Offer on behalf of the Acquirer



MANAGER TO THE OFFER: CAPITAL SQUARE ADVISORS PRIVATE LIMITED

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Contact Person: Mr. Tanmoy Banerjee SEBI Registration No: INM000012219

Place: Mumbai

Date: December 03,2018